

(b) if so, the details thereof; and

(c) if not, whether Government are prepared to review the above scheme in view of the present situation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) Does not arise.

(c) The present situation does not warrant any review in the existing controlled cloth scheme.

Tax-arrears against Monopoly Houses

2147. SHRI BHOGENDRA JHA:
SHRI VIJAY KUMAR YADAV:

Will the Minister of FINANCE be pleased to state:

(a) the latest position with regard to the total assets of each of the monopoly houses registered under the MR&P Act, total credits advanced to each of them by the public financial institutions and the arrears of income and other taxes of each of them; and

(b) whether it is proposed to fix a time-limit for clearing all tax arrears and all credits by public financial institutions and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) A statement showing the assets of monopoly houses as on 31-12-1980 (which is the latest available) incorporating therein the details of the amount of direct project assistance sanctioned and disbursed to the monopoly houses by the term Financing Institutions, namely Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI), Industrial Credit and Investment Corporation of India (ICICI), Industrial Re-construction Corporation of India (IRCI) as on 31-3-1981 and the amount outstanding as on 31-3-1981 as well as the aggregate group-wise tax demands outstanding against the various concerns belonging to each Group as on 30-9-1981 is laid on the

Table of the House, placed in library. (See No. LT-3486/82)

(b) Suitable time limit for repayment of loans is stipulated by the Financial Institutions in the loan agreements entered into with the borrowers. However in the case of viable sick units, rescheduling of the over dues liabilities is reported to on merits on a case by case basis, as a concessional measure for revival of the unit. As far as direct taxes are concerned, the respective statutes prescribe that any tax demanded has to be paid within a period of 35 days from the service of the notice of demand. The statute, however, contains enabling provisions for extension of this time-limit in suitable cases and also for payment of the taxes in suitable instalments vide subsections 3, 6 and 7 of Section 220 of the Income-tax Act, 1961 and the corresponding provisions of other direct Taxes. The courts have held that the discretion given under these provisions has to be exercised by the Income-tax authority in a quasi-judicial manner and with reference to the facts and circumstances of each case.

RBI Control over Sanchaita Investments.

2149. SHRIMATI GEETA MUKHERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether under Section 45(K) of the 1934 Act, the Reserve Bank of India is empowered to frame rules to regulate the working of the unincorporated firms by asking them to send returns, statements and other information relating to the amount of deposits, rate of interests and other conditions on which they are receiving the deposits; and

(b) whether under this section, any steps were taken by RBI with regard to "Sanchaita Investments" of Calcutta; and if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Under Section 45K of the Reserve Bank

of India Act, 1934 the Reserve Bank is empowered to issue directions to non-banking institutions to furnish such statements, information or particulars relating to or connected with deposits received by the non-banking institutions, as may be specified by the Reserve Bank and also to issue directions to non-banking institutions in respect of any matters relating to or connected with the receipt of deposits, including the rates of interest payable on such deposits and the period for such deposits may be received, if considered necessary in the public interest.

(b) Since, M/s. Sanchaita Investments of Calcutta is a partnership firm having a capital of less than Rupees one lakh, it is not a 'Non-banking institution' within the meaning of the aforesaid Act. Hence, no action could be taken by the Reserve Bank under this provision.

Permission given to public limited companies to issue Convertible Debentures

2150. SHRI SUBASH CHANDRA BOSE ALLURI: Will the Minister of FINANCE be pleased to state:

(a) what is the number of Public Limited companies which were given permission to issue convertible debentures during the last three months, giving the total value of the same; and

(b) what is the number of companies which sought the permission?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) 22-non-Government public limited companies were given permission during the last three months ended 27th February 1982 to issue convertible debentures of the value of Rs. 67.89 crores.

(b) 15 companies sought permission during the last three months ended 27th February 1982 for issuing convertible debentures of Rs. 93.28 crores.

मध्य प्रदेश में तस्करी

2151. श्री फूल चन्द वर्मा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इन्दौर से प्रकाशित, 23 अक्टूबर, 1981 को "नई दुनिया" में दी गई रिपोर्ट के अनुसार, 1.72 करोड़ रुपये की तस्करी का माल जब्त किया था;

(ख) यदि हाँ, तो उन व्यक्तियों के क्या नाम हैं जिनका इस में हाथ था और उन के खिलाफ क्या कार्रवाई की गई है; और

(ग) तस्करी विरोधी गतिविधियों को तेज करने तथा मध्य प्रदेश में ऐसी गतिविधियों पर चौकसी रखने के लिये सरकार द्वारा क्या कदम उठाये गये हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) जी, नहीं। सरकार को मिली रिपोर्टों के अनुसार मध्य प्रदेश में सीमाशुल्क अधिकारियों ने जनवरी से सितम्बर, 1981 तक की अवधि में लगभग 8.47 लाख रुपये का माल पकड़ा।

(ख) सूचना एकत्र की जा रही है और सदन पटल पर रख दी जाएगी।

(ग) सीमाशुल्क विभाग के निवारक और आसूचना तंत्र को सुदृढ़ बना दिया गया है। मध्य प्रदेश में सीमा शुल्क अधिकारियों को इस क्षेत्र में तस्करी के प्रत्येक प्रयास को रोकने के लिए संतर्क कर दिया गया है।

Checking of "Discount Racket" in sale of Air Tickets

2152. DR. SUBRAMANIAM SWAMY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is true that Air-India has sought the Government's help to